

10

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 690 OF 2013
Cuttack, this the 20th day of December, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
Manabesh Mishra,
aged about 47 years,
S/o Prabodh Kumar Mishra,
Chief Controller, East Coast Railways,
Chandrasekharpur, Bhubaneswar, Dist: Khurda,
a resident of Qr. No. J-18/06, Type-IV,
Near Railway Stadium, Mancheswar,
Bhubaneswar, Khurda.

...Applicant
(By the Advocate-M/s. A.K.Mohapatra, S.J.Mohanty)

-VERSUS-

Union of India Represented through

1. General Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar, Dist-Khurda.
2. Chief Freight Traffic Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar, Dist-Khurda.
3. Chief Operation Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar, Dist-Khurda.

....Respondents

(By the Advocate- Mr. T.Rath)

.....

ORDE R (Oral)

A. K.PATNAIK, MEMBER (J):

None appears for the applicant.

2. Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, is present and heard.
3. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"A. Respondent No.2 be directed to dispose of the Appeal under Annexure-A/7 in accordance with law within a stipulated period of time and as expeditiously as possible by passing a speaking and reasoned order.

Vd

B. Respondent No.3 be directed to dispose of the revision petition under Annexure A/4 in accordance with law within a stipulated period of time by reasoned and speaking order.

C. And pass any other order.....”

4. Mr. Rath submitted that this matter pertains to the year 2013. From the record as it transpires that the applicant has filed a statutory appeal (Annexure-A/9) on 22.07.2013 against the order of the Disciplinary Authority imposing minor penalty within the stipulated time limit before the Appellate Authority, i.e. Respondent No.2, without going into the merit of the matter, I dispose of this O.A. at this stage of admission, by directing Respondent No.2 to consider the said appeal dated 22.07.2013, if the same has been filed and is still pending consideration, and dispose of the same by way of a well reasoned order and the same be communicated to the applicant within a period of six weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. Copy of this order be given to Mr. Rath, Ld. Standing Counsel for the Railways.


(A.K.PATNAIK)
MEMBER (J)

RK